

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No. 1.. /S.R.O./2016

Dated : 10/5/2016

In exercise of the powers conferred under Rule 7 of the Alternative Dispute Resolution, 2004 read with Clause 53 of Manual of Procedure for Alternative Dispute Resolution, 2009 and all other powers enabling in this behalf, the High Court of Judicature for Rajasthan hereby amend the Manual of Procedure for Alternative Dispute Resolution, 2009 as under :-

1. **Short Title and commencement.**- (1) It may be called the Manual of Procedure for Alternative Dispute Resolution (Amendment), 2016.

(2) These amendment shall come into force with immediate effect.

2. **Amendment of Clause 34.**- Existing Clause 34 of the Manual shall be substituted by the following Clause :-

"34 Reasonable Costs of arbitration.- That simultaneously with the framing of time schedule as aforesaid and filing of the claim, reasonable amount of fees if not already agreed by the parties and their nominee arbitrators, shall be fixed in consultation with the parties by explaining to them the method of determining that amount as per the Fourth Schedule appended to the Arbitration and Conciliation Act, 1996 inserted by the Arbitration Conciliation (Amendment) Act, 2015, with the provision of secretariat assistance allowance of Rs. 500/- per day upto the claim of Rs. 20 lacs, Rs. 750 per day above the claim of Rs. 20 lacs and upto Rs. 10 crore and Rs. 1000/- per day above the claim of Rs. 10 crores.

By order


(SATISH KUMAR SHARMA)
REGISTRAR GENERAL

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